

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/60(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	IDBI BANK LIMITED VS SAUMYA MINING LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shantanu Mishra, Adv.] For the Financial Creditor

Mr. Rohit Das, Adv.] For the Corporate Debtor

Ms. K. Rahman, Adv.]

Mr. Preetam Majumdar, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel appearing on behalf of the Corporate Debtor seeks three weeks' time to file reply affidavit. At the request of the learned Counsel for the Corporate debtor, three weeks' time is granted to file the same.
3. Rejoinder affidavit, if any, be filed by the learned Counsel appearing on behalf of the Financial Creditor within a period of one week thereafter.
4. List this matter on **10th June, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**